

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
Company Appeal 82/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 10 (1), New Delhi

...APPELLANT

Vs

**Registrar of Companies, Delhi &Ors.
(M/ s Gini Buildcon Pvt Ltd)**

...RESPONDENT

Section

U/s 252

**Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Appellant/IT Department :Mr. Shlok Chandra, Sr. St. Counsel,
Mrs. Madhavi Shukla, Ms. Priya
Sarkar, JSC, Mr. Sudarshan Roy, Adv.**

For the RoC

**:
ORDER**

This is an appeal filed under Section 252(1) of the Companies Act, 2013 by the Income Tax Department seeking restoration of the Respondent Company which was struck off by the order of RoC in terms Section of 248 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **25.07.2024.**

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**